

Sl. No. 1

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI SPECIAL BENCH
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)
: SHRI SANJIV DUTT – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 26.03.2024 AT 10:30 A.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(CAA)/2/230/AMR/2024 with CA(CAA)/8/230/AMR/2023		230	M/s Ammaji Estates Private Limited (1st Transferor)and M/s Anumolu Estates Private Limited (2nd Transferor) and M/s Avnash Developers Private Limited(3rd Transferor)and M/s Maitri Townships Private Limited(4th Transferor)and M/s Rayudu Estates Private Limited(5th Transferor) with M/s ATR Estates Private Limited(Transferee Company) and Shareholders and Creditors

ORDER

Mr.S.S.Sarat Chandra, Ld. Counsel for the Company Petitioner present.
Ld. Counsel for the Petitioners shall issue paper publication in two daily newspapers i.e., Praja Shakti (Telugu Daily) and Indian Express (English Daily) and issue notice to the statutory authorities by informing the next date of hearing and also file compliance memo well before the next date of hearing. List the matter on 08.05.2024.

**Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)**

**Sd/-
RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**